गृह मंत्रालय में राज्य मंत्री (श्री कृष्एा चन्द्रपन्त) (क) जी नहीं, श्रीमन् । वास्तव में, डकैती, लूट ग्रौर सेंधमारी जैसे ग्रापराधों में 1967 से 1969 तक (1970 के ग्राकड़े ग्राभी उपलब्ध नही है) कमश: 4.0 प्रतिशन, 3.2 प्रतिशत तथा 16.2 प्रतिशत की कमी दर्ज की गई है। उसी ग्रवधि मे हत्या ग्रौर हरण व ग्रपहरण में, स्वय में, 10.0 प्रतिशत ग्रौर 3.3 प्रतिशन की वृद्धि दर्ज की गई है किन्तु जनसंख्या में हुई वृद्धि के सन्दर्भ में विचार करने से पता लगता है कि वास्तव में कोई वृद्धि नही हुई है क्योंकि प्रति लाख जनसख्या में इन घटनाग्री की मावा कमश: लगभग 2.6 ग्रौर 1.6 पर स्थिर रही।

म्रात्महत्यात्रो की संख्या मे, स्वय मे, 1967 की लना में 1969 में 13.7 प्रतिशत की वृद्धि दर्ज की गई है किन्तु प्रति लाख जनमंख्या में ग्रात्महत्याग्रों की संख्या में 1967 में 7.5 से 1968 में 7.8 ग्रौर 1969 में 8.1 की मामूली वृद्धियां दर्ज की गई है।

(ख) प्रश्न नही उठता।

(ग) कानून व व्यवस्था राज्य का विषय है, और राज्य मरकारे ग्रपने उत्तरदायित्वो के प्रति पूर्णन: सजग है। भारत सरकार राज्य पुलिस दलों के ग्राधु-निकीकरण के बारे में राज्य सरकारो मे निकट सम्पर्क बनाए हुए हैं और इन पुलिस दलो मे ग्राधिक कार्य-क्षमता लाने के लिये उन्हें तकनीकी तथा ग्राधिक सहा-यता दे रही है।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/ng मंत्रा-लय में राज्य मंत्री (SHR1 K. C. PANT): (a) No, Sir. In fact, crimes like Dacoity, Robbery and House-breaking have recorded a decrease of 4.0%, 3.2% and 16.2% respectively from 1967 to 1969 (Data for 1970 is not yet available). Murder, and kidnapping and abduction have registered an increase of 10.0% and 3.3% during the same period in absolute terms but considered in relation to the increase in population, there has been practically no increase, the volume of incidence per one lakh of population having remained static at about 2.6 and 1.6 respectively.

†[] English translation.

The incidence of suicides has registered an increase of 13.7% in 1969 in relation to 1967, in absolute terms, but the volume of suicides per one lakh of population has recorded only marginal increases from 7.5 in 1967 to 7.8 in 1968 and 8.1 in 1969.

(b) Does not arise.

(c) Law and order is a State subject; and the State Governments are fully alive to their responsibilities. The Government of India are in close touch with the State Governments in regard to the modernisation of the State police forces and are assisting them with technical as well as financial help, so as to bring about greater efficiency of those police forces.]

POSTING OF HOME GUARDS AT THE RESIDENCE OF CIVIL DEFENCE DIRECTOR

194. Dr. Z. A. AHMAD : Will the Minister of HOME AFFAIRS/गृह मंत्री be pleased to state:

(a) whether it is a fact that the Director of Civil Defence, Delhi is keeping Home guards at his residence at the expense of Government as Guards; and

(b) if so, whether he is entitled to have these guards ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/उप गृह मंत्री (SHRI F. H. MOHSIN) : (a) Director of Civil Defence, Delhi, has been provided with a wireless set at his residence to enable him to maintain communication with civil defence control centre which controls communication with civil defence centres in Delhi and with peripheral towns. This set has been installed in one of the out houses of the Director's residence. One wireless operator is posted there during the day hours to operate the set and 3 Home Guards are posted at night to operate and to guard the costly equipment.

(b) Does not arise.